

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN
ZONE, CHENNAI**

Original Application No. 131 of 2023 (SZ)

Parthiban J

... Applicant

Vs

The District Collector and Ors.

... Respondents

INDEX TO TYPED SET OF PAPERS

S No.	Date	Description	Page No.
1.	04.10.2019	Authorisation issued by TNPCB for Generation, storage and disposal of waste.	1
2.	26.10.2021	Certificate of registration for M/. JEEVA INDSUTRIES under Plastic Waste Management Rules, 2016	5
3.	11.11.2021	Renewal of Consent granted to 4 th Respondent power plant.	7
4.	20.08.2022	Renewal of consent granted to 4 th Respondent unit.	13
5.	05.05.2023	Renewal of consent issued to M/s. HEEVA ENTERPRISES.	31
6.	13.05.2023	Registration certificate issued to M/s. Jeeva Enterprises for recycling or processing plastic waste	37
7.	28.09.2023	Agreement between Apollo and Jeeva Enterprises.	40
8.	30.09.2023	Invoice raised to Jeeva Enterprises.	53

DATED AT CHENNAI ON THIS THE 7TH DAY OF OCTOBER, 2023



COUNSEL FOR 4th RESPONDENT



AUTHORISATION No. 19HFC19970493 dated 04/10/2019

Proceeding No. T5/TNPCB/F.0665SPR/HWA/RL/SPR/2019 dated 04/10/2019

Sub: Tamil Nadu Pollution Control Board – Hazardous Waste Authorization-Fresh- M/s. APOLLO TYRES LTD , S . F . No . 3 1 p t , 3 2 p t , 3 3 p t , 3 4 p t , 3 8 p t of oragadam village,455pt,456pt,457pt,458pt,462pt,463pt,464pt,467pt,468pt,469pt,470pt,474pt,475pt,477pt,492pt, 478pt,476pt,465pt,466pt,491pt of mathur village, MATHUR Village, SRIPERUMBUDUR Taluk, Kancheepuram District - Authorization under Rule 6 (2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 enacted under Environment (Protection) Act, 1986 – Issued- Reg.

Ref: 1. Unit's Application No. 19970493 Dated: 11.06.2019
2. HWA-IR.No.0665SPR/HWA/RL/DEE/SPR/2019 Dated: 19.08.2019

FORM 2

[See rule 6 (2)]

FORM FOR GRANT OR RENEWAL OF AUTHORISATION TO THE OCCUPIERS, RECYCLERS, REPROCESSORS, REUSERS, USER AND OPERATORS OF DISPOSAL FACILITIES

1. Number of authorization: 19HFC19970493 and dated : 04/10/2019
2. Unit head of M/s. APOLLO TYRES LTD is hereby granted an Authorisation based on the based on the enclosed signed Inspection report for Generation,Collection,Storage,Disposal of hazardous or other wastes or both on the premises situated at S.F.No. 31pt,32pt,33pt,34pt,38pt of oragadam village,455pt,456pt,457pt,458pt,462pt,463pt,464pt,467pt,468pt,469pt,470pt,474pt,475pt,477pt,492pt,478pt,476pt,465pt,466pt,491pt of mathur village, MATHUR Village, SRIPERUMBUDUR Taluk, Kancheepuram District.

SI No	Schedule / Name of the Processes	Name of Hazardous Waste (with category No)	Quantity	Activities for which Authorization is issued
1	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1-Used or spent oil	546 T/Annum	Generation,Collection,S storage,Disposal
2	Schedule I /33. Handling of hazardous chemicals and wastes	33.1-Empty barrels/containers/liners contaminated with hazardous chemicals /wastes	80 T/Annum	Generation,Collection,S storage,Disposal
3	Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	444 T/Annum	Generation,Collection,S storage,Disposal
4	Schedule I /35. Purification and treatment of exhaust air/gases, water and waste water from the processes in this schedule and common industrial effluent treatment plants (CETP's)	35.3-Chemical sludge from waste water treatment	911 T/Annum	Generation,Collection,S storage,Disposal
5	Schedule I /5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.2-Wastes or residues containing oil	2.15 T/Annum	Generation,Collection,S storage,Disposal

3. This authorization shall be valid for a period upto 03/10/2024.

The Authorization is issued subject to the following general and special conditions annexed.

**For Member Secretary
Tamil Nadu Pollution Control Board
Chennai**

A. GENERAL CONDITIONS OF AUTHORIZATION

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by Tamil Nadu Pollution Control Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this Authorisation.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. The person authorised shall implement Emergency Response procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire ,etc and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the CPCB guidelines on “Implementing Liabilities for Environmental damages due to Handling and Disposal of Hazardous Wastes and Penalty”.
7. It is the duty of the authorized person to take prior permission of Tamil Nadu Pollution Control Board to close down the facility.
8. The imported Hazardous and other wastes shall be fully insured for transit as well as the accidental occurrences and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The Hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of Authorisation.
11. The importer or Exporter shall bear the cost of import or export or mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down under these Rules.
13. 13. Any other conditions for compliance as per the Guidelines issued by the MoEF and CC or CPCB from time to time.
14. Annual returns shall be filed by June 30th for the period ending 31st March of the previous financial year.

B. SPECIFIC CONDITIONS - HW Generator

1. The occupier/generator shall be responsible for safe and environmentally sound management of hazardous and other wastes.
2. The occupier shall follow the following steps for the management of hazardous and other wastes. (a) prevention (b) minimization (c) reuse (d) recycling (e) recovery, utilisation including co-processing and (f) safe disposal
3. The occupier shall take all the steps while managing hazardous and other wastes - (a) To contain contaminants and prevent accidents and limit their consequences on human beings and the environment; and (b) To provide persons working in the site with appropriate training, equipment and the information necessary to ensure their safety.
4. The occupier shall store the hazardous and other wastes for a period not exceeding ninety days and shall maintain a record of sale, transfer, storage, recycling, recovery, pre-processing, co-processing and utilisation of such wastes and make these records available for inspection:
5. The hazardous and other wastes shall be stored temporally in an isolated area earmarked for the purpose within the occupier’s premises (it shall not be accessible to rain water) till scientific disposal. The storage area shall be fenced properly and a sign of danger shall be placed at the storage site.
6. The containers holding the hazardous and other wastes shall be kept in good condition and made of materials which can withstand the physical and environmental conditions during storage and transportation. Only properly cleaned containers shall be used for storage of hazardous and other wastes.
7. The occupier handling hazardous or other wastes shall maintain records of such operations of generation, handling, storage and disposal as per Form 3.
8. The hazardous and other wastes generated in the establishment of the occupier shall be sent or sold to an authorised actual user or shall be disposed of in an authorised disposal facility.

3

9. The occupier handling hazardous or other wastes shall ensure that the hazardous and other wastes are packaged in a manner suitable for safe handling, storage and transport as per the guidelines issued by the Central Pollution Control Board from time to time
10. The labelling of package of hazardous or other wastes shall be done as per Form 8. The label shall be of non-washable material, weather proof and easily visible.
11. The hazardous and other wastes shall be transported from the occupier's establishment to an authorised actual user or to an authorised disposal facility in accordance with the provisions of these rules.
12. The transport of the hazardous and other wastes shall be in accordance with the provisions of these rules and the rules made by the Central Government under the Motor Vehicles Act, 1988 and the guidelines issued by the Central Pollution Control Board from time to time in this regard..
13. The occupier shall provide the transporter with the relevant information in Form 9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form 8
14. The authorisation for transport shall be obtained either by the sender or the receiver on whose behalf the transport is being arranged.
15. The transporter/sender of the hazardous and other wastes shall prepare and maintain manifest in Form 10.
16. The occupier or the operator or the transporter shall immediately intimate TNPCB through telephone, e-mail about the accident and subsequently send a report in Form 11, where an accident occurs at the facility of the occupier handling hazardous or other wastes and operator of the disposal facility or during transportation
17. The occupier who intends to get its hazardous and other wastes treated and disposed of by the operator of a treatment, storage and disposal facility shall give to the operator of that facility, such specific information as may be needed for safe storage and disposal.
18. The occupier shall be liable for all damages caused to the environment due to improper handling and management of the hazardous and other wastes.
19. The occupier handling hazardous and other wastes shall submit annual returns containing the details specified in Form 4 to TNPCB on or before the 30th day of June of every year for the preceding period April to March.
20. Any increase in quantity of handling of hazardous and other wastes, any change in category of hazardous and other wastes and any change in method of handling operations shall be brought to the notice of the TNPCB and fresh authorization shall be obtained.

ADDITIONAL SPECIFIC CONDITIONS

- 1. The unit shall dispose the Used/Spent Oil (5.1) and Empty barrels/containers/liners contaminated with hazardous chemicals /wastes (33.1) to the Authorized Recyclers having valid authorization of the Board and registration certificate as recyclers and necessary endorsement shall be made in respect of the quantity transacted in the original letter of registration issued to the recycling unit.**
- 2. The unit shall dispose the Chemical sludge from waste water treatment (35.3) and Wastes or residues containing oil (5.2) to the TNWML, Gummidipoondi as reported.**
- 3. The Hazardous wastes shall be stored in a compatible container on an impervious platform in closed shed which shall be provided with requisite fire protection system, personal protective equipment and safety system.**
- 4. The person authorized shall comply with all the conditions stipulated in the authorization and other conditions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
- 5. The unit shall maintain Form 3 and submit Form 4 prescribed under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
- 6. The Hazardous wastes shall be disposed only with manifest that shall be maintained in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.**
- 7. The manifest shall be endorsed by the despatcher, transporter and receiver of hazardous wastes. The endorsed copy of the manifest shall be furnished to TNPCB as and when such disposal is made.**
- 8. The unit shall ensure that all provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended are complied with while handling hazardous waste.**
- 9. The authorization is subject to the terms and conditions as may be specified in the Rules for the time being in force under the Environment (Protection) Act, 1986 and the conditions mentioned in the Schedule A & B.**
- 10. The unit shall not store the Hazardous waste generated outside the premises of the unit.**
- 11. The unit shall dispose the accumulated quantity of hazardous wastes immediately.**

**For Member Secretary
Tamil Nadu Pollution Control Board
Chennai**

To

Unit head

APOLLO TYRES LTD

B-25 SIPCOT INDUSTRIAL GROWTH

CENTER,ORAGADAM,SRIPERUMBUDUR,KANCHEEPURAM,CHENNAI

Pin:602105

Copy to:

1. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.



REGISTRATION FOR THE RECYCLING OF PLASTIC WASTES

Registration No. 21PRD41230563 Dated 26/10/2021

Proceeding No. TNPCB/DEEKancheepuram/2410SPR/PWR/2021, Dated 26/10/2021

Sub : Tamilnadu Pollution Control Board – Plastic Waste Registration -Renewal - M/s JEEVA ENTERPRISES, SF.No. 251/2, THIRUMUDIVAKKAM Village, KUNDRATHUR Taluk, Kancheepuram District – Registration under Rule 13(3) of Plastic Waste Management Rules, 2016 as amended in 2018 – Issued – Regarding.

Ref : 1. Proc No. TNPCB/DEEKancheepuram/2537MMN/PWR/2019, Dated 14/08/2019
2. Your appln. through OCMMS vide no. 41230563 dated 23.09.2021 for Renewal of plastic waste registration.
3. IR.No : F.2410SPR/OS/DEE/SPR/PWR/2021 Dated 25/10/2021

The Tamilnadu Pollution Control Board after examining the application, hereby certifies that M/s JEEVA ENTERPRISES, SF.No. 251/2, THIRUMUDIVAKKAM Village, KUNDRATHUR Taluk, Kancheepuram District has been registered as a unit under Plastic Waste Management Rules, 2016 as amended in 2018 for manufacturing .

Product Name	Quantity	Unit
Reprocessed Plastic granules (From Waste Plastic)	200	MT/Month

This certificate of registration shall be valid for the period up to 31/03/2024 unless revoked or suspended.

The certificate is granted subject to the following conditions:

1. The unit shall adhere with all the conditions mentioned in the Plastic Waste Management Rules, 2016 as amended.
2. The unit shall ensure that the plastic material, shall not be used in any package for packing gutkha, pan masala and tobacco in all forms.
3. The unit shall furnish their production, distribution and retailer/sale point details every month to the District Environmental Engineer citing the Registration Number.
4. The unit shall not manufacture, stock, distribute or sell any carry bags made of recycled plastic.
5. The unit shall ensure that the products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff.
6. The unit shall coordinate with UNDP to workout EPR inline with the proposed integrated model for the state of Tamilnadu.
7. The unit shall prepare and submit an annual report in Form iv to the local body concerned under the intimation to the TNPCB by the 30th April of every year .

Additional conditions

6

1. The unit shall ensure to comply for all the conditions / norms prescribed in the Plastic Waste Management Rules, 2016 as amended from time to time.
2. The unit shall not use plastic items banned under G.O MS.No.84 Environment and Forests (EC.2) Department at any point of time in the premises.
3. The unit should not manufacture the banned items as per the relevant G.O
4. The unit shall ensure to submit an annual report in Form IV to respective local bodies under intimation to the Board by the 30th April of every year without fail.

District Environmental Engineer
Tamil Nadu Pollution control Board,
SRIPERUMBUDUR

To
The Proprietor
JEEVA ENTERPRISES
2/254, ANNA STREET, KURINJI NAGAR,
VANDALUR, CHENNAI
600048

Copy submitted to

1. The Member Secretary, Tamilnadu Pollution Control Board, Chennai, for favour of kind information
2. The Joint Chief Environmental Engineer, Tamilnadu Pollution Control Board, Chennai for favour of kind information



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2108236606685 DATED: 11/11/2021.

PROCEEDINGS NO.T1/TNPCB/F.0711SPR/RL/SPR/A/2021 DATED: 11/11/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. M/S APOLLO TYRES LTD (CAPTIVE POWER PLANT) , S.F.No. B-25 SIPCOT Industrial Growth Center-Oragadam, MATHUR village, Sriperumbudur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. Board Proc. No. T1/TNPCB/F.0711SPR/RL/SPR/W&A/2020 DATED: 04/09/2020
2. JCEE(M) IR.No : F.0711SPR/RL/JCEE-M/SPR/2021 dated 31/03/2021

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

Unit Head

M/s.M/S APOLLO TYRES LTD (CAPTIVE POWER PLANT),
S.F.No. B-25 SIPCOT Industrial Growth Center-Oragadam,
MATHUR village,
Sriperumbudur Taluk,
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2026

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

8

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	THERMAL POWER PLANT - 1 x 4.6	4.6	MW
By-Product Details			
1.	Steam	34	T/hr

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
1	Boilers -1 X 60 TPH	ESP with stack	75	115176
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Coal Crushing and screening	Fugitive	Bag Filter	
2.	Coal Loading and Unloading	Fugitive	Enclosed System/belt transfer System	
3.	Ash Handling system	Fugitive	Pneumatic Ash handling system	
4.	Coal Transportation	Fugitive	Dust Extraction with Bagfilter	
5.	Coal Storage yard	Fugitive	Water sprinkler system	
6.	Coal Crusher	Noise	Designed for noise level not exceeding 85to90db	
7.	Turbine Generators	Noise	Designed for noise level not exceeding 85to90db	
8.	Compressors	Noise	Designed for noise level not exceeding 85to90db	

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

1. The unit shall ensure that the generation of power is equal to or less than 4.6 MW at all times.
2. The unit shall operate and maintain the existing air pollution control measures provided to the point/fugitive emission sources efficiently and continuously so as to achieve the Stack Emission standards notified for thermal power plants under the Environment (Protection) Rules, 1996 vide SO.3305 (E) dated 07.12.2015 and AAQ standards as prescribed by the Board.
3. The unit shall ensure that the online stack sensors for the parameters PM, SO₂, & NO_x provided in Boiler stack are calibrated regularly and operated and ensure that the output of the sensors are connected to TNPCB & CPCB server at all times.
4. The unit shall ensure that the stack monitoring facility is as per Emission Regulation Part – 3 (ERP-3) norms for stack attached to Boiler.
5. The unit shall ensure that the port hole & ladder facility is safe to carry out monitoring in place of monkey ladder, spiral type / scaffold ladder for the safety of monitoring personnel.
6. The unit shall conduct the AAQ/Emission/ANL survey periodically and furnish report to the Board.
7. The unit shall continue to develop green belt inside & outside the unit premises so as to attenuate dust pollution.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
Unit Head ,
M/s.M/S APOLLO TYRES LTD (CAPTIVE POWER PLANT),
M/S. Apollo Tyres Ltd (Captive Power Plant) ,
B-25 SIPCOT Industrial Growth Center-Oragadam,
Sriperumbudur, Kanchipuram 602105
,
Pin: 602105

Copy to:

- 1.The Commissioner, SRIPERUMBUDUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File

** This consent order is computer generated by OCMMS of TNPCB and no signature is needed**



TAMIL NADU POLLUTION CONTROL BOARD

Category of the Industry :

RED

CONSENT ORDER NO. 2108136606685 DATED: 11/11/2021.

PROCEEDINGS NO.T1/TNPCB/F.0711SPR/RL/SPR/W/2021 DATED: 11/11/2021

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. M/S APOLLO TYRES LTD (CAPTIVE POWER PLANT) , S.F.No. B-25 SIPCOT Industrial Growth Center-Oragadam, MATHUR village, Sriperumbudur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. Board Proc. No. T1/TNPCB/F.0711SPR/RL/SPR/W&A/2020 DATED: 04/09/2020
2. JCEE(M) IR.No : F.0711SPR/RL/JCEE-M/SPR/2021 dated 31/03/2021

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

Unit Head
M/s.M/S APOLLO TYRES LTD (CAPTIVE POWER PLANT),
S.F.No. B-25 SIPCOT Industrial Growth Center-Oragadam,
MATHUR village,
Sriperumbudur Taluk,
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2026

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

11

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	THERMAL POWER PLANT - 1 x 4.6	4.6	MW
By-Product Details			
1.	Steam	34	T/hr

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Treated Sewage	7.0	On land for gardening after treatment in the combined STP located @M/s Apollo Tyres Ltd (Tyre Plant)
Effluent Type : Trade Effluent			
1.	Trade Effluent 1(DM Plant,CTBD & BBD)	44.5	Taken to combined ETP located @M/s Apollo Tyres Ltd (Tyre Plant)for further treatment
2.	Trade Effluent 2 (WTP RO Permeate)	76.5	Cooling Tower make up
3.	Trade Effluent 3 (WTP RO Rejects)	25.5	Dust suppression

Additional Conditions:

1. The unit shall ensure that the generation of power is equal to or less than 4.6 MW at all times.
2. The unit shall ensure that the sewage generated is conveyed to the combined sewage treatment plant of tyre plant, treated to the standards prescribed by Board consistently and used on land for gardening /tree plantation without any stagnation or ponding within the unit premises.
3. The unit shall ensure that the trade effluent generated from the unit comprising of DM Plant Regeneration, Boiler Blow Down and the Cooling Tower Blow Down is collected and conveyed to the Combined Effluent Treatment Plant followed by Zero Liquid Discharge System provided at the Tyre Plant for further treatment and zero liquid discharge is achieved at all times.
4. The unit shall ensure that the RO permeate generated from the Water Treatment Plant Reverse Osmosis Plant & Combined ZLDs is used for cooling tower makeup and RO rejects is used for ash quenching and coal dust suppression as reported.
5. The unit shall ensure connectivity of online effluent monitoring to WQW of TNPCB for pH, BOD, COD and TSS at all times and maintain the data for verification during inspection of the unit.
6. The unit shall operate and maintain the EMFMs provided for the Zero Liquid Discharge System (ZLDs) at various locations continuously and efficiently and maintain log books for the same to furnish the monthly report to the Board.
7. The unit shall comply with the CPCB directions if any issued.
8. The unit shall ensure that 100% Fly ash utilization is achieved at all times, and the bottom ash shall be disposed for beneficial uses to the maximum extent possible.
9. The bio degradable solid waste, non -bio degradable solid waste, STP sludge, etc generated from the unit premises shall be properly collected, segregated and disposed as per the provision of Solid Waste (Management and Handling) Rules,2016.
10. In order to prevent the formation and accumulation of toxic gases inside the tanks and to prevent the occurrence of fatal accidents, while cleaning the tanks, adequate ventilation arrangements should be provided in all the concealed tanks located both above and below ground level which are meant for storing/ holding the effluents, rejects, sludge, permeate water and raw water etc.,. The sludge accumulated in the ETP components should be cleaned mechanically only and manual cleaning of the sludge should not be carried out under any circumstances.
16. The unit shall ensure that the storm water arising from the plant area during rainy season shall not contain any chemical contaminants and shall satisfy the inland surface water standards before disposal.
17. The unit shall function with valid certificate of stability obtained from the competent authority as notified in sub rule (3) of Rule 12 B of the Tamil Nadu Factories Rules 1950 for the pollution abatement measures provided in the unit.
18. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead it shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, Jute bag etc.,
19. The unit shall comply with the E- waste management Rules 2016. E- Waste as listed in Schedule-I, generated by them shall be channelized through collection centre or dealer of the authorised producer or dismantler or recycler or through designated take back service provider of the producer to authorised dismantler or recycler. The unit shall maintain records of e- waste generated by them in Form and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of the June following financial years.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
Unit Head ,
M/s.M/S APOLLO TYRES LTD (CAPTIVE POWER PLANT),
M/S. Apollo Tyres Ltd (Captive Power Plant) ,
B-25 SIPCOT Industrial Growth Center-Oragadam,
Sriperumbudur, Kanchipuram 602105
,
Pin: 602105

Copy to:

- 1.The Commissioner, SRIPERUMBUDUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
4. File



TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED



CONSENT ORDER NO. 2205243788473 DATED: 20/08/2022.

PROCEEDINGS NO.T1/TNPCB/F.0665SPR/RL/SPR/A/2022 DATED: 20/08/2022



SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT -M/s. APOLLO TYRES LTD , S.F.No. 31pt,32pt,33pt,34pt,38pt of oragadam village.455pt,456pt,457pt,458pt,462pt,463pt,464pt,467pt,468pt,469pt,470pt,474pt,475pt,477pt,492pt,478pt,476pt,465pt,466pt,491pt of mathur village, MATHUR village Sriperumbudur Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

- Ref:** 1. PROCEEDINGS NO.T1/TNPCB/F.0665SPR/RL/SPR/W&A/2020 DATED: 30/09/2020
2. Unit's application for CTO direct dated 11.03.2022
3. IR.No : F.0665SPR/RL/AEE/SPR/2022 dated 21/07/2022

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

Unit head,

M/s . APOLLO TYRES LTD

S.F No.31pt,32pt,33pt,34pt,38pt of oragadam

village.455pt,456pt,457pt,458pt,462pt,463pt,464pt,467pt,468pt,469pt,470pt,474pt,475pt,477pt,492pt,478pt,476pt,465pt,466pt,491pt of mathur village,

MATHUR Village,

Sriperumbudur Taluk,

Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2026

**RAGHAVAN
SARASAVANI**

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Date: 2022.08.21 19:12:49 +05'30'

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To

Unit head,

M/s.APOLLO TYRES LTD.

6th Floor, cherupushpam Building, Shanmugham road, Kochi - 682031 Kerala, India,

Pin: 682031

TAMILNADU POLLUTION CONTROL BOARD

Copy to:

- 1. The Commissioner, SRIPERUMBUDUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District .
- 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
- 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
- 4. File





TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Truck and Bus Radial (TBR) Tyres	791	T/Day
2.	Passenger Car Radial (PCR) Tyres	146	T/Day
3.	Light Truck Radial (LTR) Tyres	63	T/Day
By-Product Details			
1.	Nil	0	0
Intermediate Product Details			
1.	Nil	0	0

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm3/hr
1-2	Carbon Intake - I	Dust collectors with stack	15	2000
3	Carbon Intake - II	Dust collectors with stack	15	2000
4	Silica Intake - I	Dust collectors with stack	15	2000
5-6	Master Chemical Weighing System - I	Individual hood with Dust collectors with stack each	15	14.328
7-8	Master Chemical Weighing System - II	Individual hood with Dust collectors with stack each	15	14,328
9-10	Master Auto Chemical Weighing System - III	Individual hood with Dust collectors with stack each	15	2000
11-12	Master Auto Chemical Weighing System - IV	Individual hood with Dust collectors with stack each	15	2000
13-14	Final Chemical Weighing System - I	Individual hood with Dust collectors with stack each	15	14328
15-16	Final Chemical Weighing System - II	Individual hood with Dust collectors with stack each	15	14,328
17-18	Final Auto Chemical Weighing System - III	Individual hood with Dust collectors with stack each	15	2000
19-22	Banbury Master Mixer - I	Individual hood with 4 Nos of Dust collector and with 4 stacks	28.5	20,000
23-26	Banbury Master Mixer - II	Individual hood with 4 Nos of Dust collector and with 4 stacks	28.5	20,000
27-30	Banbury Master Mixer - III	Individual hood with 4 Nos of Dust collector and with 4 stacks	28.5	20,000
31-34	Banbury Master Mixer - IV	Individual hood with 4 Nos of Dust collector and with 4 stacks	28.5	20,000
35-38	Banbury Master Mixer - V	Individual hood with 4 Nos of Dust collector and with 4 stacks	28.5	20,000
39-43	Banbury Master Mixer - IX	Individual hood with 5 Nos of Dust collector and with 5 stacks	28.5	15,000



TAMILNADU POLLUTION CONTROL BOARD

44-48	Banbury Master Mixer - X	Individual hood with 5 Nos of Dust collector and with 5 stacks	28.5	15,000
49-53	Banbury Master Mixer - XIV	Individual hood with 5 Nos of Dust collector and with 5 stacks	28.5	20,000
54-58	Banbury Master Mixer - XVI	Individual hood with 5 Nos of Dust collector and with 5 stacks	28.5	15,000
59	Banbury Final Mixer - VI	Individual hood with Dust collector and with stack	28.5	20,000
60	Banbury Final Mixer - VII	Individual hood with Dust collector and with stack	28.5	20,000
61	Banbury Final Mixer - VIII	Individual hood with Dust collector and with stack	28.5	20,000
62	Banbury Final Mixer - XI	Individual hood with Dust collector and with stack	28.5	15,000
63	Banbury Final Mixer - XII	Individual hood with Dust collector and with stack	28.5	15,000
64	Banbury Final Mixer - XV	Individual hood with Dust collector and with stack	28.5	20,000
65-69	Banbury Tandem Mixer XIII	Individual hood with 5 Nos of Dust collector and with 5 stacks	28.5	25,000
70-72	Anti Tack	Individual hood with 3 Nos of Dust collector and with 3 stacks	15	2000
73	Coal Fired Boiler 24TPH, Oil Fired Boiler 12TPH & 14TPH	4 Field ESP with individual stack. For FO Boiler individual wet scrubber with common stack each	52	97,900
74	Coal Fired Boiler - 35TPH	4 Field ESP with stack	69.25	97,900
75	Oil Fired Boiler - 14TPH	Individual wet scrubber with stack	52	20,000
76	2000 KVA DG Set	Acoustic enclosures with stack	30	20,000
77	2000 KVA DG Set	Acoustic enclosures with stack	30	20,000

TAMILNADU POLLUTION CONTROL BOARD

78	1500 KVA DG Set	Acoustic enclosures with stack	30	20,000
79	1500 KVA DG Set	Acoustic enclosures with stack	30	20,000
80	2000 KVA DG Set	Acoustic enclosures with stack	30	20,000
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	2000 KVA DG Set - 3Nos	Noise	Provided with inbuilt acoustic enclosure	
2.	1500 KVA DG Set - 2Nos	Noise	Provided with inbuilt acoustic enclosure	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Industrial Area	75	70

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

- i. The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.
- ii. The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall operate and maintain the APC measures attached to the emission sources effectively and continuously and ensure that the emission shall satisfy the AAQ/ Emission standards prescribed by the Board.
2. The unit shall adhere to the ANL standards as prescribed by the Board.
3. The unit shall ensure continuous operation of automatic carbon handling system in order to minimize the carbon black spillages in the unit premises while carrying out the process activities and shall always ensure disposal of the same to the TNPCB authorized dealer.
4. The unit shall operate and maintain all the online VOC monitors installed in the process area to monitor the VOC emissions.
5. The unit shall maintain the online stack monitors in the 35 T/hr coal fired boiler for continuous monitoring of PM and SO₂ and transmit datas to the CARE Air Centre of TNPCB without any interruption.
6. The unit shall furnish the time bound proposal for reducing the usage of carbon black by replacing silica content as a green technology to prevent the pollution caused by carbon black in the Air due to the wear and tear of the tyres.
7. The unit shall explore the possibility of utilising alternative materials like silicate to reduce the utilization of carbon black in tyre manufacture.
8. The unit shall maintain odour control measures such as fume extraction unit system followed by adsorption arrangements so as to reduce the odour emission generated from the equipments like rubber mixing Banbury, tyre building section, tube extruder and curing process
9. The unit shall develop adequate green belt by planting tree saplings of native species of specific location in and around the unit premises so as to comply with the Board norms.
10. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag, etc.,
11. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.

**RAGHAVAN
SARASAVANI**

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

Digitally signed by RAGHAVAN SARASAVANI
DN: cn=RAGHAVAN SARASAVANI, o=Tamil Nadu
Pollution Control Board, postalAddress=11, Tamil Nadu,
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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



TAMILNADU POLLUTION CONTROL BOARD

- 19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**RAGHAVAN
SARASAVANI**

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

Digitally signed by RAGHAVAN SARASAVANI
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ou=CHENNAI, postalCode=600032, st=Tamil Nadu,
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TAMILNADU POLLUTION CONTROL BOARD

Category of the Industry :

RED



CONSENT ORDER NO. 2205143788473 DATED: 20/08/2022.

PROCEEDINGS NO.T1/TNPCB/F.0665SPR/RL/SPR/W/2022 DATED: 20/08/2022

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. APOLLO TYRES LTD , S.F.No. 31pt,32pt,33pt,34pt,38pt of oragadam village,455pt,456pt,457pt,458pt,462pt,463pt,464pt,467pt,468pt,469pt,470pt,474pt,475pt,477pt,492pt,478pt,476pt,465pt,466pt,491pt of mathur village, MATHUR village Sriperumbudur Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

- Ref:** 1. PROCEEDINGS NO.T1/TNPCB/F.0665SPR/RL/SPR/W&A/2020 DATED: 30/09/2020
2. Unit's application for CTO direct dated 11.03.2022
3. IR.No : F.0665SPR/RL/AEE/SPR/2022 dated 21/07/2022

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

Unit head,

M/s. APOLLO TYRES LTD

S.F No.31pt,32pt,33pt,34pt,38pt of oragadam

village,455pt,456pt,457pt,458pt,462pt,463pt,464pt,467pt,468pt,469pt,470pt,474pt,475pt,477pt,492pt,478pt,476pt,465pt,466pt,491pt of mathur village,

MATHUR Village,

Sriperumbudur Taluk,

Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2026

**RAGHAVAN
SARASAVANI**

Digitally signed by RAGHAVAN SARASAVANI
DN: c=IN, o=TAMILNADU POLLUTION CONTROL BOARD,
ou=CHENNAI, postalCode=600032, st=Tamil Nadu
2.5.4.20=2c576701e3c76f275bf57e5e978d79fd21e981cd0
f5f214ea203851a1616caf,
pseudonym=88300CC23548600B37C4430F419E96C392BE9
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serialNumber=2FF4990A3E2BEB124BE8348E6D997ABC5
11BE524F925CF272F9742665180CD, cn=RAGHAVAN
SARASAVANI
Date: 2022.08.21 19:10:08 +05'30'

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To

Unit head,

M/s.APOLLO TYRES LTD,

6th Floor, cherupushpam Building, Shanmugham road, Kochi - 682031 Kerala, India,

TAMILNADU POLLUTION CONTROL BOARD

Pin: 682031

Copy to:

- 1. The Commissioner, SRIPERUMBUDUR-Panchayat Union, Sriperumbudur Taluk, Kancheepuram District.
- 2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR.
- 3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, Chennai.
- 4. File





TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Truck and Bus Radial (TBR) Tyres	791	T/Day
2.	Passenger Car Radial (PCR) Tyres	146	T/Day
3.	Light Truck Radial (LTR) Tyres	63	T/Day
By-Product Details			
1.	Nil	0	0
Intermediate Product Details			
1.	Nil	0	0

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage 1	300.0	On land for gardening
2.	Sewage 2	36.0	Cooling Tower make up
Effluent Type : Trade Effluent			
1.	Trade Effluent I	825.0	Recycling to Cooling tower makeup
2.	Trade Effluent II	171.0	Recycling to HVAC
3.	Trade Effluent III	4.0	Evaporated through ATFD

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			2	3	4	5
1.	pH		5.5 to 9	5.5 to 9		
2.	Temperature	oC	-	shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-	shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30	100		
5.	Total Dissolved solids (inorganic)	mg/l	-	2100		
6.	Oil & Grease	mg/l	-	10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20	30		
8.	Chemical Oxygen Demand	mg/l	-	250		
9.	Chloride (as Cl)	mg/l	-	1000		
10.	Sulphates (as SO4)	mg/l	-	1000		
11.	Total Residual Chlorine	mg/l	-	1		
12.	Ammonical Nitrogen (as N)	mg/l	-	50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-	100		
14.	Free Ammonia (as NH3)	mg/l	-	5		
15.	Arsenic (as As)	mg/l	-	0.2		
16.	Mercury (as Hg)	mg/l	-	0.01		
17.	Lead (as Pb)	mg/l	-	0.1		
18.	Cadmium(as Cd)	mg/l	-	2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-	0.1		
20.	Total Chromium (as Cr)	mg/l	-	2		
21.	Copper (as Cu)	mg/l	-	3		
22.	Zinc (as Zn)	mg/l	-	1		
23.	Selenium (as Se)	mg/l	-	0.05		
24.	Nickel (as Ni)	mg/l	-	3		
25.	Boron (as B)	mg/l	-	2		
26.	Percent Sodium	%	-	-		
27.	Residual Sodium Carbonate	mg/l	-	-		
28.	Cyanide (as CN)	mg/l	-	0.2		
29.	Fluoride (as F)	mg/l	-	2		
30.	Dissolved Phosphates(as P)	mg/l	-	5		
31.	Sulphide (as S)	mg/l	-	2		
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-	1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-	10-7		
35.	Radioactive materials b). Beta emitters	micro curie/ml	-	10-6		



TAMILNADU POLLUTION CONTROL BOARD

36.	Fecal Coliform	MPN/100ml	-	-	
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

Additional Conditions:

1. The unit shall operate and maintain the Sewage Treatment Plants efficiently and continuously and shall ensure that the treated sewage is utilized for gardening and recycling after achieving the standards prescribed by the Board.
2. The unit shall operate and maintain the ETP – I, II, III, IV, R.O system, Mechanical Evaporator and Agitated Thin Film Drier (ATFD) to achieve zero discharge of trade effluent.
3. The unit shall ensure that the R.O. permeate is reused in the process and the R.O. reject is evaporated through multiple effect mechanical evaporator followed by Agitated Thin Film Drier.
4. The unit shall maintain the EMFMs with automatic recorder and display arrangement provided at the STP and the ETP so as to assess the performance of the same.
5. The unit shall analyse the treated trade effluent samples for general core parameters including total phenol, and zinc through TNPCB lab and furnish the ROA to the Board periodically.
6. The unit shall maintain MSDS for handling all the raw materials as per the format prescribed in the Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in 2000.
7. The unit shall explore the possibility of replacing Carbon Black with precipitated silica for manufacturing Green tyres.
8. The unit shall collect and dispose the solid waste then and there without any accumulation within the premises for further beneficial use.
9. The unit shall adhere to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 at all times.
10. The unit shall obtain authorization under Hazardous and other Wastes (Management Handling & Trans Boundary Movement) Rules, 2016 for the expansion activity.
11. The unit shall comply with the E-Waste Management Rules 2016. E-Waste as listed in Schedule-I, generated by them shall be channelized through collection center or dealer of authorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year.
12. The unit shall not use "Use and throwaway plastics" such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag, etc..
13. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per the law.
14. The unit shall submit the Environmental Statement for the financial year ending on 31st March on or before 30th of September every year.
15. The unit shall provide rain water harvesting facility within the premises so as to recharge the ground water.
16. The unit shall maintain hazardous waste display board in front of the main gate clearly updating the details of hazardous waste regularly as mandated by the Hon'ble Supreme Court Order dated 14.10.2003.
17. The unit shall not carryout manual cleaning of STP/ETP and shall carry out only through mechanical devices.

**RAGHAVAN
SARASAVANI**

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Digitally signed by RAGHAVAN SARASAVANI
DN: c=IN, o=TAMIL NADU POLLUTION CONTROL BOARD,
ou=CHENNAI, postalCode=600032, st=Tamil Nadu,
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14ea203851a1616e8f,
pseudonym=88300C2354860B37C4430F41F96C3528E9CD
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serialNumber=2FF49903A3F2B8E1748E854856199748C511B
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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

- 20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
- 21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
- 22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
- 23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
- 24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

RAGHAVAN SARASAVANI

For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

Digitally signed by RAGHAVAN SARASAVANI
 DN: c=IN, o=TAMILNADU POLLUTION CONTROL BOARD,
 ou=CHENNAI, postalCode=600012, st=Tamil Nadu,
 2.5.4.20=2657670165767296157659784779921993100121462,
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 ou=CHENNAI, postalCode=600012, st=Tamil Nadu, 2.5.4.20=2657670165767296157659784779921993100121462,
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Category of the Industry :

ORANG
E



CONSENT ORDER NO. 2308251540104 DATED: 05/05/2023.

PROCEEDINGS NO.F.2410SPR/OS/DEE/TNPCB/SPR/A/2023 DATED: 05/05/2023

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT –M/s. JEEVA ENTERPRISES , S.F.No. 251/2, THIRUMUDIVAKKAM village, Kandrathur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. B. P. No. 6 dated 02.08.2016 and B.P.No. 19 dated 03.04.2023.
2. RCO Proc. No. F.2410SPR/OS/DEE/TNPCB/SPR/W&A/2021 DATED: 15/04/2021.
3. Unit's application through vide OCMMS application No. 51540104 dated 22.03.2023 and resubmitted on 04.04.2023.
4. IR.No : F.2410SPR/OS/AE/SPR/2023 dated 04/05/2023

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . JEEVA ENTERPRISES
S.F No. 251/2
THIRUMUDIVAKKAM Village
Kandrathur Taluk
Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2025

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	REPROCESSED PLASTIC GRANULES (FROM WASTE PLASTICS)	200	MT/M

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall ensure that no process emission from the unit’s activity.
2. The unit shall ensure that the noise emission shall satisfy the Ambient Noise Level standards as prescribed by the Board.
3. The unit shall ensure to comply with the provisions of Plastic Waste Management Rules 2016 as amended.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

To
The Proprietor,
M/s.JEEVA ENTERPRISES,
2/254, ANNA STREET, KURINJI NAGAR,
VANDALUR,CHENNAI
Pin: 600048

Copy to:

- 1.The Commissioner, KUNDRATHUR-Panchayat Union, Kundrathur Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
4. File

Category of the Industry :

**ORANG
E**



CONSENT ORDER NO. 2308151540104 DATED: 05/05/2023.

PROCEEDINGS NO.F.2410SPR/OS/DEE/TNPCB/SPR/W/2023 DATED: 05/05/2023

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT – M/s. JEEVA ENTERPRISES , S.F.No. 251/2, THIRUMUDIVAKKAM village, Kandrathur Taluk and Kancheepuram District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

REF: 1. B. P. No. 6 dated 02.08.2016 and B.P.No. 19 dated 03.04.2023.
2. RCO Proc. No. F.2410SPR/OS/DEE/TNPCB/SPR/W&A/2021 DATED: 15/04/2021.
3. Unit's application through vide OCMMS application No. 51540104 dated 22.03.2023 and resubmitted on 04.04.2023.
4. IR.No : F.2410SPR/OS/AE/SPR/2023 dated 04/05/2023

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s . JEEVA ENTERPRISES
S.F No. 251/2
THIRUMUDIVAKKAM Village
Kandrathur Taluk
Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending March 31, 2025

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	REPROCESSED PLASTIC GRANULES (FROM WASTE PLASTICS)	200	MT/M

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.24	Sewer to common STP
Effluent Type : Trade Effluent - NIL			

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall ensure that sewage generated from the unit shall be disposed through SIDCO sewer line connected to the common STP of SIDCO for further treatment.
2. The unit shall ensure that the treated sewage let out from the common STP is achieve the standards prescribed by the Board.
3. The unit shall ensure that no trade effluent is generated from its manufacturing activity.
4. The unit shall properly collect and dispose the non-hazardous solid wastes for further beneficial use without any accumulation.
5. The unit shall ensure to comply that the recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled Guidelines for Recycling of Plastics, as amended from time to time.
6. The unit shall ensure to comply the provisions of Plastic waste Management Rules 2016 as amended.
7. The unit shall not ‘use and throwaway plastic ‘such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
8. The unit shall comply with the E-Waste Management Rules 2016. E-Waste as listed in Schedule-1, generated by them shall be channelized through collection centre or dealer of authorized producer or the dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of e-waste generated by them in Form-2 and make such records available for scrutiny by the TNPCB. The unit shall file annual returns in Form-3, to the TNPCB on or before the 30th day of June following the financial year.
9. The unit shall apply and obtain EPR registration immediately under Plastic Waste Management Rules, 2016 as amended and shall furnish the copy of the same to this office.
10. The unit shall apply and obtain Plastic Waste registration immediately under Management Rules, 2016 as amended immediately.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

To
The Proprietor,
M/s.JEEVA ENTERPRISES,
2/254, ANNA STREET, KURINJI NAGAR,
VANDALUR,CHENNAI
Pin: 600048

Copy to:

- 1.The Commissioner, KUNDRATHUR-Panchayat Union, Kundrathur Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
4. File



Regn. No.
PR-13-TAM-05-ASMPT4178Q-23

**Tamil Nadu Pollution Control
Board**

No. 76, Mount Salai Guindy, Chennai - 600 032,
Tamil Nadu

Date:
13-05-2023 03:27 PM

REGISTRATION CERTIFICATE FOR RECYCLING OR PROCESSING OF PLASTIC WASTE

(Under Rule-13(3) of the Plastic Waste Management Rules, 2016, as amended)

To,
JEEVA ENTERPRISES ,
SF.No.251/2,
Tirumudivakkam
village, Chennai, Tamil Nadu-
600069

1. With reference to the application dated **10-03-2023** regarding registration as a Recyclers/Co-processors/, your application has been processed and found in order. Now, therefore, **Tamil Nadu Pollution Control Board** is pleased to grant the registration in favour of **JEEVA ENTERPRISES**, vide registered address **SF.No.251/2, Tirumudivakkam village, Chennai, Tamil Nadu -600069** for processing of plastic waste, as per details given below:

Processing Code	R4,R5	Quantity (TPA)
Processing Capacity	Cat-I	720.0000
	Cat-II	1680.0000
	Cat-III	--
	Cat-IV	--
Production Capacity	Product	Quantity (TPA)
	LDPE [R5]	1260.0000
	LLDPE [R5]	420.0000
	HDPE [R4]	240.0000
	PET [R4]	120.0000
	PP [R4]	180.0000
	PS [R4]	180.0000

2. This certificate of registration shall be valid for a period of **One Year** from the date of issue of the letter unless revoked, suspended or cancelled.
3. The unit shall process the plastic waste (Quantity & Type) as per the Process Flow Diagram (Section 8) and using the plant machinery as per the details given at (Section 11).
4. The quantity of plastic waste processed in the unit shall be as per details given in Clause 1.0 above. The amount of plastic packaging waste recycled processed by the

PWP shall not be more than installed capacity of the enterprise

5. Recycling of plastic waste shall conform to the Indian Standard: IS 14534: 1998 titled "Guidelines for Recycling of Plastic" as amended from time to time.
6. Carry bag made of virgin or recycled plastic, shall not be less seventy five microns in thickness and one hundred and twenty (120) microns in thickness with effect from the 31st December, 2022.
7. The PWPs shall not engage in manufacture, stocking, distribution, selling and using of banned SUP items as listed in Amendment to PWM Rules dated August 12, 2021
8. The PWPs shall not deal with any entity not registered through on-line centralized portal developed by CPCB.
9. The unit shall maintain a record of details of procurement of plastic waste and sale of recycled products as per form prescribed by CPCB. The total quantity of plastic waste processed by plastic waste processors and attributed to PIBOs on an annual basis shall be made available on the centralized portal developed by CPCB as also on the website of PWP.
10. Registered PWPs shall provide certificates for plastic waste processing, which shall be considered for fulfilment of EPR obligations by PIBOs. Certificates shall be issued on the centralized portal in the pro forma and as per mechanism developed by CPCB. The certificates will be for plastic packaging category-wise and shall include GST data of the enterprise.
11. Exchange of EPR credit between PWPs and PIBOs to be done as per mechanism provided by CPCB.
12. The PWPs shall file annual returns on the plastic packaging waste collected and processed towards fulfilling obligations under EPR with the CPCB/SPCB/PCC as per pro forma prescribed by Central Pollution Control Board by the April 30 of the next financial year.
13. The PWP shall pay Annual fee for processing of Returns as per Guidelines by CPCB.
14. In case, at any stage it is found that the information provided by the PWP is false, the PWP shall be debarred by SPCB, as per procedure laid down by CPCB , from operating under the EPR framework for a period of one year. The PWPs whose registration has been revoked shall not be able to register afresh for the period of revocation.
15. The PWPs are required to comply with provisions of PWM Rules (as applicable) failing which necessary action as deemed fit shall be initiated against the violator. The Environment Compensation, as applicable, shall be levied by CPCB/SPCB/PCC on the violator.
16. An application for the renewal of a Registration shall be made at 90 days prior to expire of validity, along with the necessary information & documents as per the Guidelines

issued by the MoEF&CC and CPCB from time to time.

17. If at any stage, information provided by the unit is found to be incorrect, then the Registration granted by SPCB/PCC shall be debarred by SPCB, as per procedure laid down by CPCB, from operating under the EPR framework for a period of five years.
18. The PWP should ensure compliance with provisions of the PWM Rules, 2016, as amended. Action, as deemed fit, including revocation of registration, closure of unit, levying Environmental Compensation charges, shall be taken against violators of PWM Rules.
19. Tamil Nadu Pollution Control Board reserves the right to take such action as deemed fit under Environment (Protection) Act, 1986 for violation of PWM Rules, 2016, as amended, if any, by the concerned PWP for the period prior to grant of registration.
20. Type of plastic and recycled content for different components of commodity to be included in the label on the commodity

Terms and Conditions :- 1. The recycled plastic product shall not be utilized for manufacturing banned Single Use Plastics as notified by MoEFCC, Govt. of India & Govt. of Tamilnadu.

Member Secretary



7 Institutional Area
Sector 32
Gurugram 122001, India
T: +91 124 2383002
F: +91 124 2383021
apollo tyres.com
GST No.: 06AAACA6990Q1Z2

AGREEMENT FOR PLASTIC & HAZARDOUS/ NON-HAZARDOUS WASTE MANAGEMENT

This Agreement for Plastic & Hazardous/ Non-Hazardous Waste Management (the "Agreement") is dated 28th day of September 2023 by and between:

Mr. J. Tamizhan, being the proprietor of **Jeeva Enterprises** a sole proprietorship (hereinafter referred to as "**Recycler**" / "**Service Provider** ") having its registered office at No.2/254, Anna Street, Kurinchi Nagar, Vandallur, Chennai, 6000048 Tamilnadu and recycling facility located at Sripermbudur Taluk, Chennai and having Consent to Operate (**CTO**) Consent to Air & Water 2108238152605 & 2108138152605 dated -15.04.2021 granted by TNPCB and having CPCB registration number as PR -12-TAM-05-ASMPT4178Q-23 of the **FIRST PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof).

A N D

Apollo Tyres Limited, Company existing under the laws of India, having its corporate head office located at 7 Institutional Area, Sector 32, Gurugram 122001, India (hereinafter referred to as the "**Generator**" / "**ATL**") represented by its Authorized Signatory, of the **SECOND PART** (which expression include their successors and assigns, unless such inclusion is inconsistent with the context or meaning thereof).

'Generator/ ATL' and 'Recycler' are hereinafter referred to collectively as Parties and individually as Party.

WHEREAS the Recycler has represented that it has set up an engineered plastic waste recycling facility located at S.F. No. 251/2, Thirumudivakkam Village, Sriperumbudur Taluk, Chennai – 600069 for collection, storage, recycling and disposal of plastic waste as per the guidelines under Plastic Waste Management Rules – 2016 (**PWM Rules**) & **Hazardous Waste Management Rules** along with authorization under PWM Rules, as granted by Tamil Nadu Pollution Control Board and various national and local rules and regulations as applicable. The said authorization is valid and subsisting.

AND WHEREAS Generator desires to get their Plastic & Hazardous and Non – Hazardous waste etc. ("**Waste**") generated at their aforementioned production unit collected, transported, stored and recycled in an environmentally friendly manner and hereby the Parties are under discussion for utilizing the services of the Recycler for disposal of some of its Waste.

Copy of Authorization under PWM Rules, as granted to the Recycler by Tamil Nadu Pollution Control Board, is part of this Agreement as Annexure 1

The Recycler has represented to the Generator that it has necessary expertise, experience, infrastructure and manpower to provide the services as desired by the Generator.



Page 1 of 13



NOW THEREFORE THIS AGREEMENT SETS OUT THE TERMS AND CONDITIONS AS AGREED BETWEEN THE PARTIES HERETO AS FOLLOWS:

1. The Scope of service to be provided by the Recycler is limited to collection from the Generator's production unit located at SIPCOT Industrial Growth Complex, Oragadam, Chennai and then transporting, recycling, storage and disposal of non-hazardous plastic waste of the Generator at its plastic waste recycling facility located at _ S.F.No. 251/2, Thirumudivakkam Village, Sriperumbudur Taluk, Chennai – 600069
2. The Recycler shall recycle the plastic waste as per the legal approved recycling process prescribed in its CTO and as per the PWM Rules. As it is a recycling facility catering to diverse plastic wastes, the Recycler shall follow all local and national regulations, rules, standards including environment protection notifications, amendments etc. under the Ministry of Environment Forests and Climate Change (MOEF&CC), Central Pollution Control Board (CPCB), Tamil Nadu Pollution Control Board (TNPCB) specified rules & guidelines along with future amendments and adapt to latest disposal technologies.
3. The Recycler shall provide service of collection, transport, recycling, storage, disposal facility etc. and will pay Generator for plastic waste collected from the Generator's production unit Generators per rates mentioned in **Annexure-III**
4. The rates are subject to revision on 1st April 2024 to account for inflation / escalation of fuel costs, power tariff, change in disposal technologies / method, wage hike or wholesale price index or otherwise. The Parties agree that the rates shall be finalized with mutual agreement between the Parties. Generator.
5. The modes of disposal by Recycler are dependent on the Waste characteristics. However, in no case the mode of disposal shall be in violation of the local, national laws, rules and guidelines issued by MOEF&CC, CPCB and TNPCB. Besides this, recycling of plastic waste shall conform to the Indian Standard: IS 14534:1998 titled as Guidelines for Recycling of Plastics, as amended from time to time.
6. The Recycler shall be responsible to ensure compliance with all regulations and bye-laws as notified by District or State Authorities or Gram Panchayat, as the case may be, and shall pay the fee/charges as may be prescribed by the local bodies from time to time without passing on the likability to pay such user fee/ charges to the Generator or claiming reimbursement of such fee/charges from the Generator. .
7. The Recycler shall ensure that the Consent to Operate and Registration under Plastic Waste Management Rules, 2016 as issued to the Recycler by the Pollution Control Board is valid at all times. The Recycler pledges itself to renew the authorizations within the validity term and immediately send the renewed and respectively changed authorisation to the Generator. If any mandatory official authorization become necessary during the Agreement period for the performance of any task according to the Agreement, the Recycler shall obtain the same at its own cost. Any penal action arising out of non-compliance with the said Consent to Operate or its conditions or the Registration as aforesaid shall not affect the Generator in any way whatsoever. In case the Generator suffers any loss, damage, claim, penal action or anything arising out of non-compliance with the abovesaid requirements by the Recycler, the Recycler shall indemnify and make good all such losses or damages at its cost.
8. The Recycler on receipt of information from the Generator, will plan and schedule collection of the Waste from the Generators premises. The Recycler shall be responsible for any damage to the community or environment, as a result of any negligence on the part of the Recycler or for any non-



compliance with the laws applicable for environmentally sound collection, transportation, storage and disposal of Waste for which the Generator is not required to provide any information under the relevant laws and which can be attributed to the Recycler.

9. The Recycler shall indemnify and keep the Generator indemnified against any damages, claims and cost arising out of any damage to the community and environment due to any negligence or non-compliance with legal requirements during collection, transportation, storage and disposal of Waste, if such negligence or non-compliance can be attributable to the Recycler any other person for whom the Recycler can be held accountable.
10. The Wastes generated must be collected by the Recycler per the plan shared by any of the Officers of the Generator as nominated by the Generator. The Recycler shall be under obligation to provide required manpower for collection, transportation, storage and disposal of the Waste.
11. Generator is responsible to segregate/store/accumulate the non-hazardous plastic Waste as per PWM Rules and also, the collection area should be accessible to the vehicle, to come and collect the plastic waste.
12. The Recycler shall pay to the Generator as per the rates decided and provided in Annexure III
13. This Agreement will remain effective from 28 September 2023 to 27 September 2024 however the rates mentioned in Annexure – III are valid only till 31 March 2024 and the Parties will mutually decide the revised rates effective 1 April 2024.
14. The Recycler agrees to pay an interest free refundable security deposit equivalent of INR 5,00,000/- (Five Lakh only) which is agreed between the Parties to be refunded back to the Recycler after the termination of the Agreement.
15. Notwithstanding anything else contained herein, neither Party hereto shall be liable for damages or to have this Agreement terminated for any delay or default in the performance of such Party hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Party, including but not limited to, acts of God, strikes, fires, floods, pandemic, epidemic, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including any arbitrary ruling by the Government prohibiting the handling of the Waste or continuing domestic or international problems such as wars or insurrections.
16. This Agreement shall be deemed to represent the entire Agreement between the Parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, by and between the parties hereto.
17. Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the parties hereto.
18. This Agreement may be modified or amended only by writing, duly executed by or on behalf of the parties hereto.
19. In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future law such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.



20. Generator may terminate this agreement without assigning any reason whatsoever subject to written notice of 30 days been provided to the Recycler.
21. Generator shall have the right to terminate this Agreement forthwith in case of happening or occurrence of the following events:

In case of any change of control of the Recycler which includes change in the structure, constitutions, control or management for any reasons whatsoever.

Failure of the Recycler to obtain or maintain any license or suspension or revocation of any license necessary for the conduct of the business of the Recycler pursuant to this Agreement.

If the Recycler or its agents, associates, workers or employees commit any misconduct, lacking in good faith, fraud, cheating, theft, misappropriation and the like and if the same is not cured by the Recycler within fifteen (15) days of receipt of notice from Generator.

In the event of any lawful authority ordering Generator to terminate this Agreement.

In the event the Recycler or Recycler's employees or subcontractor or possible subcontractors being used by the Recycler fails to meet the standard Environment Health Safety requirements applicable at the location of the Generator.

22. Either Party shall have the right to terminate the Agreement in the event of violation of any of the terms and conditions as agreed upon in this Agreement upon giving seven (7) days written prior notice to the other Party.
23. The Recycler shall provide a report on the total quantity of Waste disposed by them on a monthly basis.
24. This Agreement does not create any exclusive rights for either of the Parties and as such both the Parties are at liberty to deal with other Parties in this regard.
25. Recycler is solely responsible for the safety of vehicle, material and manpower during transportation, outside the Generator's premises. The vehicles carrying the Waste must be properly registered under the Motor Vehicles Act and the Rules framed thereunder with relevant signs affixed on the vehicles. The Driver driving the vehicles must possess valid license issued by the RTO to drive such vehicles. The vehicles must be properly registered with the road transport authorities. Also, the non-hazardous plastic waste should be properly handled and not littered during collection and transportation.
26. Recycler has to provide his manpower for loading & unloading of material at plant premises for all the Waste material which is allotted to RECYCLER. Recycler has to ensure his manpower is adequately trained to handle the Waste generated as per legal requirements and standard environment health safety guidelines. All labour, health and safety related compliance of all the manpower deployed by the Recycler for loading and unloading of material at Generator's plant shall be the responsibility of the Recycler and Generator shall be indemnified by the Recycler against all such compliances.
27. Any accident/fatality if any that takes place at the Generator's plant while loading or unloading of the Waste due to any negligence of the labours deployed by the Recycler or by the driver/cleaner of the Recycler vehicles while loading or unloading of Waste, shall be entirely responsibility of the Recycler and Generator shall not be responsible for the same.



28. The Recycler will be solely responsible for the terms and conditions of service of their employees and shall comply with all laws and statutory notifications, rules, regulations etc., governing their employees as may be in force from time to time, including but not limited to Contract Labour (Regulations and Abolition) Act, 1970, Employee State Insurance Act, 1948, the Employees Provident Fund and Miscellaneous Provisions Act, 1952, Minimum Wages Act, 1948, the Maharashtra Private Security Guards (Regulation of Employment and Welfare) Act, 1981, Employees' Compensation Act, 1923, The Factories Act 1948, Sexual Harassment of Woman & Workplace (Prevention, Prohibition and Redressal) Act, 2013 and the Maternity Benefits Act, 1961 Payment of Gratuity Act, 1972, Payment of Bonus Act, 1965, Payment of Wages Act, 1936 and any other such labour legislation and also extend to them all other statutory benefits, whatsoever, to which they are entitled to and ATL will not be responsible or liable for such payments. The Recycler will ascertain and display all notices and extracts under all applicable statutes. In the event of failure to comply with any of the statutory obligations by the Recycler as aforesaid and if ATL is held responsible for the same, the Recycler undertakes to make good the loss to ATL. The employees of the Recycler or any of the Recycler's representatives will have no claims, whatsoever; to employment with ATL either during the tenure of this Agreement or after its termination and the Recycler will engage its employees on this express understanding. There will be no privity of contract between ATL and any employee of the RECYCLER. The Recycler agrees to indemnify ATL against all claims from their employees and pay all expenses which ATL may incur defending any proceedings pursuant to such claims and also shall keep ATL indemnified at all times thereafter for any acts, matters or things done or omitted or neglected to be done by the Recycler or any contraventions of any provisions of any Acts, Rules, Regulations, Notifications issued by the Central or State Governments or local authorities and thereby the Recycler absolves ATL from all liabilities arising out of or in connection with the aforesaid contravention or acts, matters or things done omitted or neglected to be done by the Recycler on its behalf.
29. The Recycler shall maintain in respect of its employees all statutory registers and records and shall produce them to the authorities whenever required.
30. Recycler has to adhere with ATL's environment health safety rule and regulation inside the Plant. Any violation with respect to Safety Management system will not be tolerated and any delay in lifting the Waste shall result in penalty of Rs. 5000/- per incidence.
31. **Taxes / Levies:** All Government / Municipal / Panchayat Taxes / Duties/ Levies/ Octroi / Tolls etc. as applicable from time to time, will be payable by Recycler.
32. **GST - Clause:**
- i. Recycler shall be registered under the GST regime and shall possess valid GST registration number.
 - ii. Recycler shall raise valid Tax invoice for the supplies made to ATL as per the provisions of the GST Act and shall include the following information:
 - a. name, address and GSTIN of the Recycler;
 - b. a consecutive serial number, in one or multiple series, containing alphabets or numerals or special characters' hyphen or dash and slash symbolized as "-" and "/" respectively, and any combination thereof, unique for a financial year;
 - c. date of its issue;
 - d. name, address and GSTIN of the recipient;
 - e. HSN code of goods or Accounting Code of services;
 - f. description of goods or services;



- g. quantity in case of goods and unit or Unique Quantity Code thereof;
- h. total value of supply of goods or services or both;
- i. taxable value of supply of goods or services or both taking into account discount or abatement, if any;
- j. rate of tax (central tax, State tax, integrated tax, Union territory tax or cess);
- k. amount of tax charged in respect of taxable goods or services (central tax, State tax, integrated tax, Union territory tax or cess);
- l. place of supply along with the name of State, in case of a supply in the course of inter-State trade or commerce;
- m. address of delivery where the same is different from the place of supply;
- n. whether the tax is payable on reverse charge basis; and
- o. signature or digital signature of the Recycler or his authorized representative:

Above details are required for ATL to claim Input Tax Credit with respect to the taxes charged in the invoice by the Recycler.

- iii. Recycler hereby confirms that they possess valid GST registration, as required under the provisions of The GST Act and Rules. The GST number is 33ASMPT4178Q1ZQ.
- iv. Recycler hereby confirms that GST charged in invoice to ATL will be deposited in GST registration number 33ASMPT4178Q1ZQ and all the compliances related to it shall be done in GST registration number 33ASMPT4178Q1ZQ.
- v. It is the responsibility of the Recycler to ensure that correct taxes are charged under the GST Act/Rules, including consideration of provisions pertaining to place of supply under the GST Act/Rules.
- vi. In an event of ATL becoming liable for payment of any tax, interest, penalty on account of error in raising of invoices or levy of taxes in the invoices by the RECYCLER, then the same shall be indemnified by the Recycler to ATL forthwith.
- vii. In case of any delay / denial of input tax credits pertaining to the taxes charged by the Recycler under GST to ATL on account of any errors/omissions/delay/ failure in complying with the provisions of GST Act/Rules, ATL shall recover such amount along with Interest and penalty forthwith.
- viii. In case Vendor fails to report invoice/debit notes issued to ATL or reports inaccurate details of invoice/debit notes in GSTR-1 or files GSTR-1 beyond the timeline prescribed under GST Act, ATL shall retain the GST amount claimed in the said invoice/debit notes. The retained amount shall be released after required reporting and filing of GSTR-1 or necessary correction in Invoice/debit notes details in GSTR 1.
- i. All the payment including reimbursements to be made to the Recycler in accordance with this Agreement shall be subject to statutory deduction of tax at source as per the provisions of the



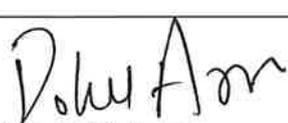
Income Tax Act, 1961, a certificate for deduction of tax at source will be provided as per the provisions of the Income Tax Act, 1961, provided the Recycler has a valid Permanent Account Number (PAN) issued by the Income Tax Department. In absence of valid PAN, TDS will be deducted at 20% or as per the applicable rate whichever is higher & no TDS certificate will be issued for the same. It is the responsibility of Recycler to report change in PAN in writing on their letterhead on immediate basis. In an event of ATL becoming liable for payment of any additional TDS, interest, penalty on account of change of PAN because of any errors/omissions/delay/ failure from Recycler side, ATL shall recover such amount along with Interest and penalty forthwith.

33. APPLICABLE LAWS AND JURISDICTION:

- i. This Agreement shall be governed by and construed in accordance with the laws of India, without regard to any choice of law or conflict of law provisions that would require the application of the laws of any other jurisdiction.
- ii. Parties irrevocably submits to the exclusive jurisdiction of the courts of Chennai over any dispute, controversy or claim (including any question regarding its existence, validity or termination) arising under or in connection with this Agreement.

34. The Parties agree that the Recycler shall adhere to the Good Governance Compliances as mentioned under Annexure IV.

IN WITNESS WHEREOF the Parties have set and subscribed their respective hand on the day and year first hereinabove written.

By Mr. J. Tamizhan (Jeeva Enterprises)	For and behalf of Apollo Tyres Limited
	  Name: Mr. Rohit Arora Title: Group Head – Accounts (APMEA)
Witness _____	Witness _____
Name: Company/ Occupation: Designation:	Name: Company/ Occupation: Designation:
Witness _____	Witness _____
Name: Company/ Occupation: Designation:	Name: Company/ Occupation: Designation:

ANNEXURE I
Plastic Waste Authorization



REGISTRATION FOR THE RECYCLING OF PLASTIC WASTES

Registration No. 21PRD41230563 Dated 26/10/2021

Proceeding No. TNPCB/DEEKancheepuram/2410SPR/PWR/2021, Dated 26/10/2021

Sub : Tamilnadu Pollution Control Board - Plastic Waste Registration -Renewal - M/s JEEVA ENTERPRISES, SF.No. 251/2, THIRUMUDIVAKKAM Village, KUNDRATHUR Taluk, Kancheepuram District - Registration under Rule 13(3) of Plastic Waste Management Rules, 2016 as amended in 2018 - Issued - Regarding.

Ref : 1. Proc No. TNPCB/DEEKancheepuram/2537MMN/PWR/2019, Dated 14/08/2019
2. Your appln. through OCMMS vide no. 41230563 dated 23.09.2021 for Renewal of plastic waste registration.
3. IR.No : F.2410SPR/OS/DEE/SPR/PWR/2021 Dated 25/10/2021

The Tamilnadu Pollution Control Board after examining the application, hereby certifies that M/s JEEVA ENTERPRISES, SF.No. 251/2, THIRUMUDIVAKKAM Village, KUNDRATHUR Taluk, Kancheepuram District has been registered as a unit under Plastic Waste Management Rules, 2016 as amended in 2018 for manufacturing .

Product Name	Quantity	Unit
Reprocessed Plastic granules(From Waste Plastic)	200	MT/Month

This certificate of registration shall be valid for the period up to 31.03/2024 unless revoked or suspended.

The certificate is granted subject to the following conditions:

1. The unit shall adhere with all the conditions mentioned in the Plastic Waste Management Rules, 2016 as amended.
2. The unit shall ensure that the plastic material, shall not be used in any package for packing gutkha, pan masala and tobacco in all forms.
3. The unit shall furnish their production, distribution and retailer/sale point details every month to the District Environmental Engineer citing the Registration Number.
4. The unit shall not manufacture, stock, distribute or sell any carry bags made of recycled plastic.
5. The unit shall ensure that the products made of recycled plastic shall not be used for storing, carrying, dispensing or packaging ready to eat or drink food stuff.
6. The unit shall coordinate with UNDP to workout EPR inline with the proposed integrated model for the state of Tamilnadu.
7. The unit shall prepare and submit an annual report in Form IV to the local body concerned under the intimation to the TNPCB by the 30th April of every year .

Additional conditions



1. The unit shall ensure to comply for all the conditions / norms prescribed in the Plastic Waste Management Rules, 2016 as amended from time to time.
2. The unit shall not use plastic items banned under G.O MS.No.84 Environment and Forests (EC.2) Department at any point of time in the premises.
3. The unit should not manufacture the banned items as per the relevant G.O
4. The unit shall ensure to submit an annual report in Form IV to respective local bodies under intimation to the Board by the 30th April of every year without fail.

District Environmental Engineer
Tamil Nadu Pollution control Board.
SRIPERUMBUDUR

To
The Proprietor
JEEVA ENTERPRISES
2/254, ANNA STREET, KURINJI NAGAR,
VANDALUR,CHENNAI
600048

Copy submitted to

1. The Member Secretary, Tamilnadu Pollution Control Board, Chennai, for favour of kind information
2. The Joint Chief Environmental Engineer, Tamilnadu Pollution Control Board, Chennai for favour of kind information



ANNEXURE II**SCOPE OF WORK**

1. Recycler shall not dispose the Waste in an unacceptable manner and ATL will not be responsible for any such incidents.
2. Loading will be the responsibility of Recycler. ATL is not guaranteeing any annual quantity to be given to Recycler.
3. Recycler shall ensure that the transport of Waste taken from premises of ATL are done with utmost care ensuring that there is no spillage or loss during transport. All necessary documents such as Weighment slip, E-way bill, Invoice will be carried by the driver. Recycler should ensure proper shifting of plastic and other Waste inclusive of proper covering of Waste while in transit.
4. Recycler shall give report of quantity of plastic recycled received from ATL every month and providing destruction certificate for the quantity of plastic Waste recycled for every quarter.
5. Recycler shall deploy minimum person (at least one) and Driver cum load man is allowed for loading to carry out activities at Asian Paints Ltd, Sriperumbudur and remove all mentioned Wastes without accumulation.
6. Recycler shall adhere to the scrap schedule given by ATL. Scrap schedule may change in accordance to ATL decision.
7. Scheduled scrap on that day should be taken by Recycler and the bin should be emptied. Failure to clear the schedule scrap will attract a penalty of Rs.3000 per non-compliance to scrap schedule.
8. Due to systemic issues in ATL, if any truck is detained inside the plant – then in line with FG trucks the truck detention amount will be paid to Recycler.
9. Alternate supervisor should be arranged in case the regular supervisor is on leave.
10. In need for additional vehicles for Non-hazardous scrap disposal, Recycler shall arrange immediately on the required date.
11. Transporter shall bring the following documents like RC book, insurance copy, Vehicle fitness certificate, Emission test for vehicle and driving license for the driver while entering into our premises.
12. Recycler shall abide by all the safety, environment, security and other norms and rules of ATL.
13. Recycler shall work diligently in improving their contractor safety performance. Non-adherence to contractor safety system will lead to termination of agreement or fine as per ATL norms.
14. Recycler shall allow officials and representatives of ATL to inspect the facilities of Recycler where materials taken from the ATL are reprocessed.
15. ATL shall not insist Recycler to take material which cannot be reprocessed or material which is not authorized in their Waste authorization.



16. Recycler shall inform **within 48 hours** to ATL in case of any letter or notice receive from TNPCB, MoEF and other statutory bodies.
17. Recycler shall ensure proper housekeeping of the scrap yard after loading the materials. in scrap yard to be taken care by ATL.



ANNEXURE III**Rates for Plastic & Hazardous Waste**

In consideration of the service mentioned in Annexure A, Service provider would pay the ATL as per following table:

SR. NO.	NAME OF SCRAP ITEM	UOM	PRICE RS. /PER KG./PER NO. (INCLUSIVE GST)
1	JUMBO BAGS	Kg.	39.00
2	MIXED POLYTHENE SCRAP IN ASSORTED SIZE WITHOUT SELECTION(SMALL/BIG)	Kg.	65.50
3	DAMAGED POLYTHENE CARBOUY	Kg.	49.00
4	EMPTY CARBOUY OF CAPACITY- 5 LTS.	No.	90.00
5	EMPTY CARBOUY OF CAPACITY - 10 LTS.	No.	165.00
6	EMPTY CARBOUY OF CAPACITY - 20 LTS.	No.	165.00
7	EMPTY CARBOUY OF CAPACITY - 30 LTS.	No.	165.00
8	EMPTY CARBOUY OF CAPACITY - 50 LTS.	No.	205.00
9	EMPTY CARBOUY OF CAPACITY - 100 LTS.	No.	380.00
10	EMPTY CARBOUY OF - 205 LTS.	No.	880.00
11	SCRAP SKID PELLET	Kg.	44.00

Terms & Conditions:

- This agreement is valid as long as the user industry is in good standing with the Recycling Facility and has continued valid authorization from TNPCB.
- Acceptance of Wastes is dependent on the fulfillment of regulatory and statutory guidelines for operations of recycling facility issued from time to time.
- Pathway of disposal of Wastes and its price shall be decided based on the guidelines issued from time to time by regulatory authorities and shall be at the discretion of recycling facility.



ANNEXURE IV- GOOD GOVERNANCE COMPLIANCE

1. **Workplace Security:** Recycler shall be committed to maintaining a workplace that is free from violence, harassment, intimidation and other unsafe or disruptive conditions due to internal and external threats. Security safeguards for employees are provided, as needed, and are maintained with respect for privacy and dignity.
2. **Child & Forced Labour:** Recycler shall prohibit child labour, forced and/or compulsory labour, including but not limited to bonded labour, slavery and human trafficking. The entity shall prohibit the hiring of individuals that are under 18 years of age.
3. **Discrimination & Harassment:** Recycler shall be dedicated to creating a fair and transparent work environment with mutual respect for all. Recycler shall strive to maintain workplaces that are free from discrimination or harassment based on race, sex, colour, national or social origin, ethnicity, religion, age, disability, sexual orientation, gender identification or expression, political opinion or any other status protected by applicable law.
4. **Safe and Healthy Workplace:** Recycler shall be responsible in creating awareness of workplace practices related to health and safety, providing proper working conditions, and communicating information, instructions and training programs to enable all employees to comply with the Health, Safety and Environment Policy of ATL.
5. **Social Audit:** ATL reserves the right to carry-out a social audit at Recyclers premises at any point of time during reasonable hours at its own expenses to examine matters relating to workplace conditions such as human rights, health & safety, working conditions and environment conditions. Recycler shall provide all reasonable assistance to ATL (or its auditor) for such audit which may include interviewing employees. ATL may ask for external certifications such as ISO related to Health & Safety and Environment. If any such audit reveals any material breach or adverse findings, the same shall be resulted as material breach of terms of this agreement.
6. **Anti-Bribery/Anti-Corruption -** The Recycler shall perform its obligations under this Agreement in a fair and ethical manner and refrain from, directly and/or indirectly resorting to unethical behavior in any form including theft, fraud, forgery, corruption, gratification, bribery, misappropriation, anti-competitive practices in its business dealings, whether or not in affiliation with any employee and/or third party. Recycler shall not engage in price fixing, price discrimination, unfairly influencing decision making process or decision makers, creating hurdles for competition to submit proposals. Any such violation will be the grounds for immediate termination of this Agreement and cessation of all prospective payments by ATL to Recycler.

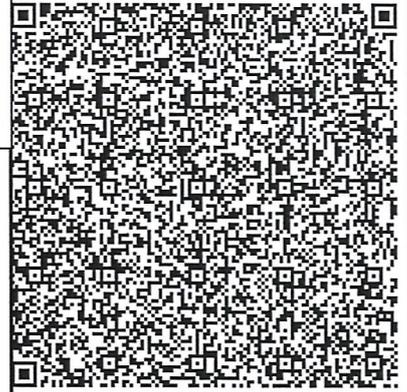


Original for Recipient

TAX INVOICE

(Issued under Rule 46 of CGST Invoice Rules, 2017)

APOLLO TYRES LTD. Apollo Tyres Ltd., Chennai Plant ,B-25,Sipcot Indl Estate, Sriperumbudur,Kanchipuram, Tamilnadu,Tamil Nadu,602105 Phone No - 044-37182132-47 Fax - GSTIN: 33AAACA6990Q1Z5 PAN: AAACA6990Q State Code: 33 Tamil Nadu	Invoice Serial No : 2033108418 Invoice Date/Time : 30.09.2023 16:22:25 IST Delivery No : 4020164704 Customer PO No : Customer PO Date : Terms of Payment : 000 SCR EWAY Bill No : 521557041796 EWAY Bill Date : 30.09.2023 Valid Till : 01.10.2023	IRN Number 138005f9cc6e033b82ca9f095744e238 23823aa3ddfa199c3d058c3245e13c4d
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BILL TO:-43483 JEEVA ENTERPRISES ,NO.2/254Anna street,,Kurinji nagar,,Vandalur, Kanchipuram,,Tamil Nadu,,Tamil Nadu,600048 GSTIN: 33ASMP4178Q1ZQ PAN: ASMP4178Q, State Code: 33 Tamil Nadu Place of Delivery:- 43483 JEEVA ENTERPRISES ,NO.2/254Anna street,,Kurinji nagar,,Vandalur, Kanchipuram,,Tamil Nadu,,Tamil Nadu,600048 GSTIN: 33ASMP4178Q1ZQ PAN: ASMP4178Q, State Code: 33 Tamil Nadu	Place of Supply Name of State : State Code Tamil: 33 Mode of Transport : Transporter : Vehicle Details : TN18D9418 RR / LR No & Date : APTC0331244
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Item Code	Description	HSN Code	Qty	UQC	Rate per Item	Total Discount	Total Freight	Taxable Value	CGST		SGST		Value (INR)
									Rate %	Amount	Rate %	Amount	
0000000000078	JAMBO EMPTY CABON BLACK BAGS	3915 90 90	3.180	MT	33050.85			105101.70	9.00	9459.15	9.00	9459.15	124020.00
TOTAL			3.180					105101.70		9459.15		9459.15	124020.00

Weight	KG	Discount Details	Amount in INR
Total Gross Wt.	3180.00		
Total Net Wt.	3180.00		
		Total Discount	0.00

Round Off: 0.00
 TCS 206C(1H) @ 0.000% 0.00
 Total amount Payable (in figures) 124020.00
 Total Amount payable (in words):RUPEES ONE LAC
 TWENTY-FOUR THOUSAND TWENTY ONLY
 Whether tax is payable on reverse charge basis: No

DECLARATION :Certified that all the particulars shown in the above invoice are true and correct and that the goods on which tax charged and collected are in accordance with the provisions of GST Act and Rules made thereunder. It is also certified that our registration under GST Act is not subject to any suspension and it is valid on the date of this invoice.

Received the above mentioned goods in good condition
 on dated 30/09/2023 at 4:27 AM/ PM .

Document certified by DS APOLLO TYRES LIMITED 2
 <paresh.parikh@apolloyres.com>
 Digitally signed by DS APOLLO TYRES LIMITED 2
 Date: 2023.09.30 16:22:58 IST
 E & O. E For APOLLO TYRES LTD.

FR-258-03/REV 02/01/01/2006

Customer Sign & Stamp

Authorised Signatory

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL, SOUTHERN ZONE,
CHENNAI**

**Original Application No. 131 of 2023
(SZ)**

Parthiban J

... Applicant

Vs

The District Collector and Ors.

... Respondents

TYPED SET OF PAPERS

COUNSEL FOR 4th RESPONDENT